

Central Zonal Council

*673. **Shri Vidya Charan Shukla:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Committee appointed by the Central Zonal Council at its third meeting to look into the question of formation of a common Police Reserve Force for the zone has submitted its report;

(b) if so, nature of the recommendations made; and

(c) the action taken or proposed to be taken thereon?

The Minister of Home Affairs (Shri G. B. Pant): (a) The Committee has not yet submitted its final report.

(b) and (c) Do not arise

Shri Vidya Charan Shukla: What are the precise reasons because of which it is found necessary to form a common police force for the Central Zone?

Shri G. B. Pant: Will you please repeat your question?

Mr. Speaker: He wants to know the special considerations for organising a common police force for the Central Zone.

Shri G. B. Pant: The common police reserve force would result in greater efficiency and less expenditure for if two or more States have a common force which can be of help to them in emergencies, they will not have, to that extent, to maintain an equivalent force in their own respective States.

Shri Vidya Charan Shukla: It is a fact that some difficulties are being experienced in forming a common reserve force in the Central Zone? Is it because of that that the Committee has not been able to finalise its report?

Shri G. B. Pant: Obviously, there must be certain questions which deserve further attention. That is why no finality has yet been reached.

Shri Ajit Singh Sarhadi: Law and order being purely a State subject, would it be legally proper to have a common force of three or four States?

Shri G. B. Pant: Yes, if three or four States agree it will be equally desirable.

श्री रघुनाथ सिंह: मैं यह जानना चाहता हूँ कि कितने जोन्स ने इसको एजी किया है, और १४ स्टेट्स में से how many States have agreed to join?

श्री गो० ब० पन्त: जहाँ तक मेरा खयाल है, ईस्टर्न जोन की स्टेट्स ने तै कर लिया है कि कामन रिजर्व फोर्स होनी चाहिये। इसमें सारी चार या पांच स्टेट्स हैं। तदन स्टेट्स, तमिल नाडु, आन्ध्र और मैसूर ने तै कर लिया है कि उनकी कामन रिजर्व फोर्स होनी चाहिये। और जहाँ तक मेरा खयाल है कि इस प्रिंसिपल को नरदन जोन ने भी मान लिया है कि कामन रिजर्व फोर्स होनी चाहिये। सेन्ट्रल के बारे में गौर हो रहा है। और जो वेस्टर्न जोन है उसमें गुजरात नहीं रही क्योंकि वह जोन दो स्टेट्स का है, बम्बई और कर्नाटक का, और कर्नाटक मद्रास और आन्ध्र के साथ कामन रिजर्व फोर्स रखना चाहता है।

श्री रघुनाथ सिंह: सुना है कि केरल स्टेट ने ज्वाइन करने से इन्कार कर दिया है। मैं जानना चाहता हूँ कि क्या उन्होंने इसका कोई विशेष कारण दिया है कि क्यों ज्वाइन नहीं होना चाहते ?

श्री गो० ब० पन्त: कारण तो उनके लिये होगा ही तभी तो उन्होंने ज्वाइन नहीं किया।

Shri M. B. Krishna: May I know whether the expenditure to maintain a common police force will be less than that of calling the military whenever there is an emergency?

Shri G. B. Pant: I do not know if it has much to do with the military, but the expenditure will be less in the

States will be able to fall back upon a common reserve force in case of an emergency whenever there is trouble in one of the States which is a party to the common reserve force.

Shri Braj Raj Singh: May I know whether this formation of a common police force is a step only in integrating different States which are contiguous to each other?

Shri G. B. Pant: There is no such intention behind it, but if the States desire to join hands in other matters these proposals can be considered

Free and Compulsory Primary Education

Shri Ram Krishan;
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri R. C. Majhi;
Shri Shree Narayan Das;
*474 { Pandit D. N. Tiwary;
Shri Bhakt Darshan;
Shri D. C. Sharma;
Shri Siddiah;
Shri Ajit Singh Sarhadi;
Sardar Iqbal Singh.

Will the Minister of Education be pleased to refer to the reply given to Starred Question No 478 on the 2nd December, 1958 and lay a statement on the Table showing

(a) whether the Government have received the comments and suggestions of the State Governments on the draft legislation for introduction of free and compulsory primary Education as recommended by the All India Council for Elementary Education.

(b) if so, the nature of their views, and

(c) progress made so far in working out details and financial implications of the scheme?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir A few replies have been received

(b) The views contained in those replies are generally in support of the main provisions of the draft legislation.

(c) Preliminary estimates have been received from some States but the All-India requirement will become known only when the estimates prepared by all the State Governments and Administrations are received

Shri Ram Krishan: In the statement I find that a few replies have been received May I know the names of the States which have given their replies?

Dr. K. L. Shrimall: So far the comments of the Governments of Andhra Pradesh, Madras, Bombay, Bihar and Uttar Pradesh and of the Union Territory of Delhi have been received

Shri Ram Krishan: May I know whether any State has introduced free and compulsory education?

Dr. K. L. Shrimall: In some limited areas quite a number of States have introduced legislation

Pandit D. N. Tiwary: May I know whether Government have any idea as to which of the States have so far introduced free primary education in their States?

Dr. K. L. Shrimall: I have already answered this question previously

Mr. Speaker: A few States have introduced free and compulsory education in some portions of the State

श्री भक्त दर्शन चूँकि यह विषय हमारे लिये सर्वधानिक दृष्टिकोण में भी बड़ा आवश्यक है, तो हम सम्बन्ध में इतनी देरी क्यों हो रही है ?

डा० का० ला० श्रीमाली देरी नहीं हो रही है। देरी खास पैमे की है। इस बात की पूरी कोशिश की जा रही है कि अगली तृतीय पंचवर्षीय योजना की समाप्ति तक कम्पल्सरी फ्री एजुकेशन ६ में ११ वर्ष तक की उम्र के बच्चों के लिये हो जाये। अनुमान यह लगाया जाता है कि उसके लिये लगभग ३०० करोड़ रुपये की आवश्यकता होगी। अगले तीसरी पंचवर्षीय योजना में यह राशि